

(ख) यदि हाँ, तो उसके क्या कारण हैं ?

रक्षा मन्त्रालय में उपकारी (बी जे० बी० फटनायक) :

(क) ज' नहीं ।

(ख) प्रश्न नहीं उठा ।

Cut in Orissa's Demand for Fifth Plan

2850. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of PLANNING be pleased to state:

(a) whether Planning Commission have made considerable cut in Orissa's demand for Fifth Plan; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) and (b). The Fifth Five Year Plans of States including that of Orissa are yet to be finalised. The proposals received from the Government of Orissa have, however, been discussed in different working groups consisting of official representatives of the Planning Commission, Central Ministries and the State Government.

Public Response to T.V Programmes from Calcutta

2851. SHRI SAKTI KUMAR SARKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Television programme in Calcutta produce expected response from the public;

(b) whether T.V. has got potentiality in the industrial areas of West Bengal; and

(c) if so, whether Television's present range will be extended to Burdwan-Asansol industrial belt?

THE MINISTER OF STATE OF INFORMATION AND BROADCASTING (SHRI VIDYA CHARAN SHUKLA):

(a) and (b). Yes, Sir.

(c) Most of the Burdwan-Asansol industrial belt is expected to come under TV coverage when the relay centre at Asansol comes up.

11.47 hrs.

PAPERS LAID ON THE TABLE

REVIEW & ANNUAL REPORT OF TUNGA-
BHADRA STEEL PRODUCTS LTD. FOR
1974-75

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1974-75.

(2) Annual Report of the Tungabhadra Steel Products Limited, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-10712/76.]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table

a copy of Notification No. S.O. 184(E) (Hindi and English versions) published in Gazette of India dated the 9th March, 1976 regarding the continuance of control over the management of Messrs. Gresham and Craven of India Private Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in library. See No. LT-10713/76.]

DRAFT NOTIFICATION UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table a copy of Draft Notification No. 15/16/76-IGC (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956 regarding applicability of sections 100, 101, 102, 103, 391, 392; and 394 of the Companies Act, 1956 to Government Companies, under sub-section (2) of section 620 of the said Act. [Placed in library. See No. I.T-10714/76.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 AND MINISTERS' ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMDT. RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951.—

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1976, published in Notification No. G.S.R. 278 (E) in Gazette of India dated the 3rd April, 1976.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1976, published in Notification No. G.S.R. 286 (E) in Gazette of India dated the 6th April, 1976.

(iii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1976 published in Notification No. G.S.R. 287(E) in Gazette of India dated the 6th April, 1976.

(iv) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1976, published in Notification No. G.S.R. 294(E) in Gazette of India dated the 14th April, 1976.

(v) The Indian Police Service (Pay) Third Amendment Rules, 1976, published in Notification No. G.S.R. 295(E) in Gazette of India dated the 14th April, 1976.

(vi) The Indian Administrative Service (Recruitment) Amendment Rules, 1976, published in Notification No. G.S.R. 468 in Gazette of India dated the 3rd April, 1976.

(vii) The Indian Police Service (Recruitment) Amendment Rules, 1976, published in Notification No. G.S.R. 501 in Gazette of India dated the 10th April, 1976.

(viii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1976, published in Notification No. G.S.R. 502 in Gazette of India dated the 10th April, 1976.

(ix) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1976, published in Notification